

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 113

CP (IB) No. 213/Chd/Hry/2021

**IN THE MATTER OF:**

Damani Shipping Pvt. Ltd.

...Petitioner

Vs.

Jindal Stainless (Hisar) Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 08.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:

Mr. Tarun Arora, Advocate proxy  
for Mr. Ankit Anandraj Shah, Advocate

For the Respondent:

Mr. Rohan Dua, Advocate proxy for  
Mr. Sarad K Sunny, Advocate

**ORDER**

A date is jointly requested by Ld. Counsel for the parties on the ground that arguing counsels could not appear due to some personal difficulty. Last opportunity is granted. It is made clear that if the matter is not arguing by either side on the next date of hearing, then it will be decided on merits and on the basis of written submissions.

List the matter for arguments on 09.07.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti